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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

CP No.238/98 in
CP No.323/97 in
OA No.271/96

Y New Delhi, this the 17th day of February, 1999.

Hon'ble Mr. Justice V. Rajagopala Reddy, Vice-Chairman (J)
Hon'ble Mr. K. Muthukumar, Member (A)

Shri J.P. Sharma,
S/o Shri R.N. Sharma,
R/o WZ-419, Shiv Nagar,
New Delhi-110058.Petitioner

(By Advocate Shri S.C. Luthra)

Versus

Sh. P.R. Dass Gupta, **Secretary**,
Ministry of Human Resources Development,
(Dept. of Education),
Shastri Bhawan,
New Delhi.Respondent

Y (By Advocate Mr. V.S.R. Krishna)

O.R.D.E.R (ORAL)

Hon'ble Mr. Justice V. Rajagopala Reddy, Vice-Chairman (J):

Heard the learned counsel for the petitioner and learned counsel for the respondents.

2. Learned counsel for the petitioner seeks to withdraw the Contempt Petition. Permission is accordingly granted. C.P. is dismissed, as withdrawn. Notice is discharged.

3. Since the learned counsel for petitioner feels that he is entitled for appointment with retrospective effect, it is open to him to pursue ~~his~~ ^{the said} remedies in the appropriate forum in accordance with law.


(K. Muthukumar)
Member (A)

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(V. Rajagopala Reddy)
Vice-Chairman (J)